

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 179 of 2010

Wednesday, this the 27th day of July, 2011

CORAM:

Hon'ble Mr. Justice P.R Raman, Judicial Member
Hon'ble Mr. K. George Joseph, Administrative Member

P. Francis, Puliyaravila Veedu,
 Pacode P.O., Kanyakumari District. **Applicant**

(By Advocate – Mr. B. Krishna Mani – Not present)

V e r s u s

The Union of India, represented by the
 Divisional Personnel Officer, Southern Railway,
 Thiruvananthapuram. **Respondent**

(By Advocate – Mr. Thomas Mathew Nellimoottil)

This Original Application having been heard on 27.7.2011, the
 Tribunal on the same day delivered the following:

O R D E R

By Hon'ble Mr. Justice P.R. Raman, Judicial Member -

When the matter came up for admission on 19.3.2010 this Tribunal
 passed an order as follows:-

"Ms. Anupama M.R. for Mr. B. Krishnamani
 Ms. Sheeja for Mr. Thomas Mathew Nellimoottil

The Original Application is hopelessly belated and there is no
 supporting petition for condonation of delay. Earlier the applicant has
 approached this Tribunal and got one judgment. Thereafter, he has
 waited for all these time and has now approached this Tribunal
 without supporting petition for condonation of delay.

Post the matter for admission as and when the application for
 condonation of delay is moved."



2. Even after lapse of more than a year no condonation application is filed. Since the relief as sought for in the application is highly belated and in the absence of any application for condonation of delay and going by the provisions contained in Section 21 of the Administrative Tribunals Act, 1985, we find that this OA is liable to be dismissed on the ground of delay.

Ordered accordingly. No costs.



(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER



(JUSTICE P.R RAMAN)
JUDICIAL MEMBER

“SA”